

B
2-12-93

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1849 of 1993

Jagdeon Singh

.... Petitioner

Versus

Union of India and Ors

.... Respondents

HON'BLE MR. JUSTICE R.K. VARMA, V.C.

HON'BLE MISS. USHA SEN, MEMBER(A)

(By Hon. Mr. Justice R.K. Varma, V.C.)

Shri R.P. Singh, learned counsel for the

petitioner heard on the question of admission. A departmental proceeding was taken against the petitioner who was working as Extra Departmental Branch Post Master, Pindari, Mirzapur and after enquiry into the charges levelled against the petitioner, he was awarded penalty of removal from service vide order dated 30.8.91 passed by the Disciplinary Authority, Supdt. of Post Offices, Mirzapur, Respondent No.3 (Annexure A-1 to the petition).

2. By this petition, the petitioner has sought quashing of the said order of removal (Annexure A-1 to the petition).

3. The petitioner has filed an appeal dated 24.10.91 (Annexure A-6 to the petition) to the Director of Postal Services, Allahabad, Respondent No.2 against the impugned order of removal passed by the Disciplinary Authority.

It is stated by the learned counsel for the petitioner that the said appeal is yet to be decided. The petitioner has also sought an interim order directing the Respondent No.2 to dispose of the said appeal of the petitioner.

4. But in his arguments the learned counsel for the petitioner has merely prayed for a direction to be given to the respondent no.2 to decide the departmental appeal of the petitioner at an early date.

5. Accordingly, we direct the Respondent No.2 to decide the petitioner's appeal dated 24.10.91(Annexure A-6 to the petition) within two months of the receipt of this order, in case the same has not already been decided. A copy of Annexure A-6 be sent with a copy of this order to Respondent No.2. ^{his}
6. With the discussion aforesaid, this petition shall stand disposed of finally.

Ushu Se
Member (A)

R.K. Sharma
Vice Chairman

Dated: Dec: 17th, 1993

Uv/